

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

Interlocutory Application No. 207/2025 WZ
 In
 Appeal No.138/2025

Alchemist Asset Reconstruction
 Company LtdComplainant

Vs

Goa Coastal Zone Management
 Authority & Anr.Respondents

I N D E X

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Date: 25/08/2025

Place: Pune

Adv. for Respondent no. 2



**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL WESTERN ZONE BENCH, PUNE**

Interlocutory Application No. 207/2025
WZ

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Alchemist Asset Reconstruction
Company LtdComplainant

Vs

Goa Coastal Zone Management
Authority & Anr.Respondents

**AFFIDAVIT IN REPLY OF THE RESPONDENT
No. 2 TO APPLICATION FOR CONDONATION
OF DELAY**

I, Shoumiresh Parth C. Naik Desai, age 35 years,
Indian National, businessman, R/o Flat No. D-406,
Ruby Residency, Chaudi, Canacona, South-Goa,
403702, Respondent no. 2 herein, do hereby solemnly
affirm on oath as under: -

1. I say that the application for condonation of delay is not maintainable. Further the applicant has no right to challenge the permission of extension dated 09/10/2024 without challenging the original permission dated 6/1/2020.

2. The application is bad for non-joinder of necessary party as the owners of the property are not impleaded in the application who have given permission to this respondent to start the activities by obtaining the permissions. It is submitted that the property under survey no. 101/4 of village Agonda does not belong to the applicant. The said property belongs to Dr Chandrakant Hari Gaunkar and his wife who has carried out mutation and their name is recorded in survey records. The said property was purchased by Dr Chandrakant Hari Gaunkar and his wife by Sale Deed dated 21/06/1995. This respondent with the permission Dr Chandrakant Hari Gaunkar and his wife applied for

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permission and the permissions dated 06/01/2020 was granted. Hence the application is bad for non-joinder of the owners of the property.

3. I say that the original permission 6/1/2020 has not been challenged by the applicant from year 2020 till now for period more than 5 years. Therefore, the extension to the said permission dated 06/01/2020 by order dated 09/10/2024 cannot be independently challenged without challenging the original approval/permission dated 06/01/2020. Therefore, the appeal filed along with an application for condonation of delay itself is not maintainable and on these grounds alone the application has to be rejected.

4. I say that the applicant cannot be considered as an aggrieved person since the applicant is neither owner or possession of the property. Hence the appeal as well as application for condonation of delay is not

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maintainable.


5. I say that the applicant has suppressed the correct facts and made a false claim in the application. The correct facts are as under: -

6. I say that, there exist a landed property known as **"VALE BAILEM THIKAN"** having area admeasuring about 1950 sq. mts in ward Val of Village Panchayat of Agonda Taluka Canacona which is not registered in Land registration office but enrolled under Matrize no. 65 and initially belonging to Nagarsenkar family from Canacona.

7. I say that the said property is situated at Agonda beach the landlords were using the said property for conducting tourism business during tourist season.



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8. I say that by Deed of Sale dated 21/06/1995 which is registered in the office of Sub Registrar of Canacona under Registration no. 135 at pages 1 to 30 of Book I Volume 66 dated 06/07/1995, Dr. Chandrakant Hari Gaonkar purchased the said property and continued to do tourism business in the said property. (The copy of Deed of sale is enclosed herewith and marked at **Exhibit-A**).

9. The Respondent submits that, at the time of purchase of the said property there was a residential structure exists in the said property bearing H.No.397/1 and the same stands registered in the name of Smt. Meghana Chandrakant Desai the sister of the Purchaser DR. Chandrakant Hari Gaonkar and house tax is been paid regularly. (The copy of the House Tax enclosed herewith at **Exhibit-B**)

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10. I say that, after execution of Deed of Sale the purchaser has mutated the survey records of survey no. 101/4 of Village Agonda, Taluka Canacona and at present the name of the purchaser's i.e. Dr. Chandrakant Hari Gaonkar and his wife Madhavi Chandrakant Gaonkar stands recorded in the occupants column. (The copy of Form I & XIV and survey plan of survey no. 101/4 of villager Agonda, Taluka Canacona are enclosed herewith and marked at **Exhibit C- Colly**).




11. I say that, I had approached the owners and shown his willingness to continue the seasonal business during tourist seasons in the said property and therefore the purchasers/owners permitted me to continue the business in the name of M/s. Ramsons Resort after obtaining permissions from the competent authorities.

12. I say that, based on the permission granted by the land owners vide application dated 25/09/2017 addressed to

[Handwritten signature]

Member Secretary GCZMA sought permissions/approvals of temporary huts in the property.



13. I say that, after verifying the documents the GCZMA vide permissions dated 06/01/2020 allowed to undertake the erections of temporary huts in the said property on the terms and conditions incorporated in the permission. (The copy of permissions dated 06/01/2020 is produced herewith and marked at **Exhibit-D**).

14. I say that, the validity of permissions was for 5 years from the date of issue, considering the same, the permission was valid up to 2025.

15. I say that, as the validity of permission was to expire in January 2025, hence an application dated 01/10/2024 was made for extension of the validity of the permission

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for 2 years and GCZMA vide letter dated 09/10/2024 has granted permissions thereby extending the validity of the permissions till 06/01/2027. The copy of letter dated 09/10/2024 along with payment of receipt enclosed herewith and marked at **Exhibit-E**).

16.I say that, the Village Panchayat of Agonda vide Provisional NOC dated 20/02/2018 allowed me to have the seasonal business by issuing license for erecting 12 huts and 1 Shop. (The copy said permission is enclosed herewith and marked at **Exhibit-F**).

17. I say that, based on the permission granted by the Member Secretary GCZMA the Village Panchayat of Agonda granted license dated 28/01/2021 and 17/12/2022 to erect the Huts and Shack in the said property the copy of license is produced herewith and marked at **Exhibit-G-Colly**).



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18. I say that, based on the permissions granted by GCZMA, the Goa State Pollution Control Board vide letter dated 29/11/2017 granted consent to establish the business in the said property and the said consent is valid up to 5 years and I extension has been applied.

19. I say that, as the activities is related to Tourism, it is registered with Department of Tourism and the certificate 26/12/2022 is produced herewith and marked at **Exhibit-H**). I say that based on the permissions the activities were conducted from the year 2020 till 2025 and the applicant was aware of the same but no steps were taken disputing the ownership as well as the permission granted by the authorities. Considering these facts the application is liable to be rejected.

20. As regards to contentions of applicant in para 1 of the application that the applicant is affected party and has




got the notice of the proceeding or order passed by respondent no. 1 was given to the applicant, it is submitted that the application cannot be considered as affected party or aggrieved party. The applicant is not the owner of the property under survey no.101/4 of village Agonda. It is submitted that in the deed of the applicant he said property is not included and in the complaint of the applicant this survey number is not mentioned as owned by the applicant. There is no complaint in respect of survey no.101/4 of village Agonda by the applicant which is clear from the records.



21. With reference to paragraph 2 of the application, it is denied that there is an inadvertent/minuscule and a minimum delay of 4 days in filling the appeal within the period of limitation under section 16(g) of the National Green Tribunal Act, 2010, being computed from the date of effective communication of the impugned permission. It is submitted that the original permission

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is dated 06/01/2020 and the same is extended by order dated 09/10/2024. It is denied that there is 4 days delay only. It is submitted that the extended permission is granted under order dated 09/10/2024 to original permission dated 06/01/2020. Therefore, the limitation shall start from dated 06/01/2020 and not from 22/04/2025 as alleged by the applicant. The interpretation and reliance placed by the applicant on orders of the Hon'ble Tribunal is not applicable in the present case. The contention of the applicant that the applicant took all reasonable time to file appeal within the statutory period and there is inadvertent delay due to technical reasons beyond the applicant's control and the delay is only 4 days from the date of communication is specifically denied.

22. As regards to para 3 of the application, the respondent do not admit the contention of the applicant. It is submitted that the applicant has misrepresented the



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facts before this Hon'ble Tribunal.

23. With reference to para 4 of the application, it is denied that the applicant is entitled to file appeal being a person aggrieved as required under section 16(g) of the National Green tribunal Act, 2010. The applicant has no connection whatsoever in respect of the property under survey no. 101/4 of village Agonda. The applicant has not challenged the sale deed of 21/6/1995 as well as mutation carried out by the owners and the permission dated 06/01/2020 granted by respondent no. 1. The activities are conducted for about five years from initial permission dt. 6/01/2020 and applicant cannot plead ignorance about the activities conducted in the property and challenge only the order of extension without challenging original permission order dt. 06/01/2020. Therefore, the contentions of applicant are false.



24. With reference to para 5 of the application, it is denied

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that permission dated 09/10/2024 issued by respondent no. 1 was never put in public domain. The contention in this para is specifically denied. It is submitted that extension is for original permission dt 06/01/2020 and the applicant is not entitled to make grievance about the extension without challenging the original permission order dt, 06/01/2020.

25. With reference to para 6 of the application, it is denied that the applicant had no prior occasion to gain knowledge about the permission. It is submitted that the after obtaining the permission order dt. 06/01/2020 the activities were conducted in the property for five years and applicant had never claimed the ownership of the property till date. It is denied that the permission came to the notice of the applicant on 20/03/2025 for the first time. It is denied that the limitation period for filing appeal began to run in favour of the applicant from 20/03/2025.



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26. With reference to para 7 of the application, the same related to provision of law. However, it is submitted that the dated 20/03/2025 cannot be considered as the communication as contended by the applicant.

27. With reference to para 8,9 and 10 of the application, it is denied that the period of limitation is to be considered from 20/03/2025. It is denied that the applicant is an aggrieved person. The contention in this this para is not correct and judgment referred by the applicant is not applicable in the facts and circumstances of the present case. It is denied that applicant has made sufficient cause.



28. With reference to para 11 of the application it is denied that the permissions dated 09/10/2024 was required to be served on the applicant. It is denied that the said permissions were not published. It is denied that there is an illegal construction by this respondent.

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29. With reference to para 12 of the application it is denied that there is non-compliance of statutory rights to communicate the order.
30. With reference to para 13 and 14 of the application, the said submissions are related to judgment and however the principals are not applicable in the present case.
31. With reference to para 15 of the application, it is denied that there is non-compliance of requirement of law or any provisions/direction by respondent no. 1.
32. With reference to paragraph 16 and 17 of the application the allegations are made against the respondent no. 1 without any basis.
33. With reference to paragraph 18 of the application, it is denied that applicant became aware of the existence of the permission only on 20/03/2025 when he filed reply



of show cause notice dated 17/01/2025. It is submitted that there was permission order dt. 06/01/2020 under which activities were conducted and the applicant has suppressed these facts. It is denied that the delay is only 4 days. It is denied that the applicant has explained the delay.



34. With reference to paragraph 19 of the application, the contentions of the applicant are denied. I say that the applicant is not owner of the property under survey no. 101/4.

35. With reference to paragraph 20, 21 and 22 of the application, it is submitted that the PIL WP no. 36/2025 (F) has been filed by one of the person Aman Gupta from Noida, Uttar Pradesh who is not from the locality or from the stat of Goa and as per inquiry it is revealed that said petitioner is /or was working or related to the appellant. The applicant sought intervention in the said

PIL and the proceedings are sought to be initiated through the Hon'ble High Court. It is denied that respondent no. 1 could not have granted permission for commercial operation after 2017 considering the report of carrying capacity of beaches of Goa and providing shacks and other temporary structures in private property. It is denied that the applicant came to know about the permission on 23/03/2024. It is submitted that this respondent is conducting activities from the year 2020 based on permission dated 06/01/2020 and all these years the applicant has not bothered to verify the records of the respondent no. 1 or file any proceedings against this respondent or the owners of the property.

36. With reference to paragraph 23 of the application, it is denied that the delay is only 4 days in filing appeal as alleged. The contentions in paragraph 23, 24 and 25 are in the nature of legal submissions. However, the



applicant denies the contentions in the application as the same are not applicable in the present case.

37. With reference to paragraph 28 to 30 of the application it is denied that balance of convenience is in favour of the applicant. It is denied that no prejudice will be caused to the respondent if the application is allowed. It is denied that any irreparable loss, harm and injury will cause to the applicant if the application is not allowed. It is submitted that the respondent's through owner of the property Dr Chandrakant Hari Gaunkar and his wife is in occupation of the property under survey no. 101/4 of village Agonda. The applicant is trying to circumvent the legal procedure. If the applicant has any right in the property, then applicant has to approach the Civil Court and the applicant cannot use the authorities or this Hon'ble Tribunal to agitate about the ownership and civil rights. It is denied that the delay has occurred by inadvertence and is bonafide and it has to be



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condoned. It is denied that the application has to be allowed.

38. It is submitted that the applicant has not made out any case to condone the delay. The applicant cannot be aggrieved person and therefore the application is liable to be rejected.

39. I say that the content of paragraph 5 to 20 are based on my records and knowledge and contents of paragraph 1 to 4, 21 to 38 are based on records and legal submissions which I believe to be true.

Solemnly affirmed at Canacona
On this 25th day of August, 2025

[Handwritten signature]

Deponent

Aadhaar Card no: 7968 5675 7708



Solemnly affirmed before me by
Shri/Smt. Shoumiresh P. C. Desai
Who is identified before me by
Aadhaar Card no.
Who is personally known to me
Date: 25/8/2025
Place: Canacona
Reg no. 1687/2025

[Handwritten signature]
VIJAY & GAYCAR
ADVOCATE & NOTARY
CANACONA
SOUTH GOA DISTRICT
STATE OF GOA (INDIA)



Serial No. 148795
 Presented at the Office of the
 Sub-Registrar of Canacona
 between the hours of 12.15.
 and 13.10 on 22/6/1995

Received fees for: Rs. P.
 Registration fee 1080-00
 Copying (10/50) 135-00
 Copying endorsements 3-00
 Postage -
 Total Rs. 1218-00

X [Signature]
 SUB-REGISTRAR
 CANACONA

[Signature]
 SUB-REGISTRAR
 CANACONA



DEED OF SALE

THIS DEED OF SALE is made and executed at

Serial No. 9398 Place of Vend. "CANACONA"
 date of issue 16/6/95 Value of stamp
 paper Rupees five Name of the
 purchaser Chandrakant H. Gaonkar
 residing at Kindle "CANACONA"
 of H. Gaonkar As there is
 no one single stamp paper for the value of
 Rs. 7900/- additional stamp paper
 for the completion of the value is attached
 alongwith.

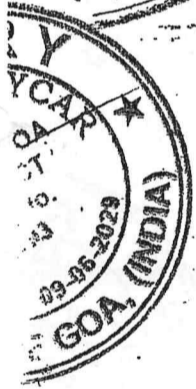
Signature of the Office Vendor Signature of the Purchaser

2

Canacona, Goa, on this 21st day of June of the
 Year One Thousand Nine Hundred Ninety Five, BET-
 WEEN:

(1) SHRI GAJANAN NARAYAN SINAI NAGARCENKAR, ma-
 rried, aged 75 years, landlord, son of late Na-
 rayan Vishnu Sinai Nagarcenkar and his wife,





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(2) SMT. SUSHILABAI GAJANAN SINAI NAGARCENKAR, .
aged 70 years, married, housewife, daughter of
Baburao Agshikar, both residents of Panaji, Tis-
wadi Taluka, Goa, (3) SHRI ANANDARAO NARAYAN SI-
NAI RAJADHYAKSHA, aged 75 years, married, land-
lord, son of late Narayan Ghanasham Sinai Raja-

Serial No. 9398 place of Vendor "CANACONA"
 date of issue 16/9/90 value of stamp
 paper Rupees one thousand only
 purchaser Chandrabant H. Gaonkar
 residing at Kindale "CANACONA"
 of H. Gaonkar As there is
 no one single stamp paper for the value of
 Rs. 7900/- additional stamp paper
 for the completion of the value is attached
 alongwith.

Signature of the
 Ex. Officer Vendor

Signature of the
 Purchaser

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dhyaksha and his wife, (4) SMT. PRAMILABAI AN-
 ANDARAO SINAI RAJADHYAKSHA, aged 68 years, ma-
 rried, housewife, daughter of late Raman Keni
 Robollo both residents of Nagarcem, Canacona Ta-
 luka, Goa, (5) SHRI MADHUSUDAN RAMKRISHNA SINAI
 NAGARSENKAR, aged 57 years, married, landlord,
 son of late Ramkrishna Mangaji Sinai Nagarsen-





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kar and his wife, (6) SMT. SUBODH MADHUSUDAN SINAI NAGARSENKAR, aged 56 years, married, housewife, daughter of Balkrishna Kamat, both residents of Ponda Taluka, Goa, (7) SHRI SUHAS RAMKRISHNA SINAI NAGARSENKAR, aged 49 years, married, landlord, son of late Ramkrishna Mangaji Si-



Serial No. 9398 ^{Place of Vend} CANACONA
 date of issue 16/6/9 Value of stamp
 paper Ruppes one thousand only
 purchaser Chandrakant H. Gaonkar
 residing at Kindle CANACONA
 of H. Gaonkar As there is
 no one single stamp paper for the value of
 Rs. 7900 additional stamp paper
 for the completion of the value is attached
 alongwith.

[Signature]
 Signature of the
 Ex. Officio Vendor

[Signature]
 Signature of the
 Purchaser

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nai Nagarsenkar and his wife, (8) SMT. GEETA SU-

HAS SINAI NAGARSENKAR, aged 43 years, married,

housewife, daughter of Pandurang Bhat, both re-

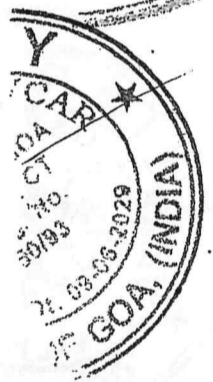
sidents of Nagarcem, Canacona Taluka, Goa, (9)

SHRI SUBHASH MORTU SINAI NAGARSENKAR, aged 45

years, married, landlord, son of late Mortu Man-

gaji Sinai Nagarsenkar and his wife, (10) SMT.





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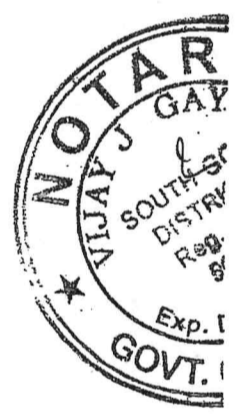
NALINI SUBHASH SINAI NAGARSENKAR, aged 42 years,
 married, housewife, daughter of Raulu Naik both
 residents of Zuarinagar, Vasco-da-Gama, Taluka,
 Mormugao, Goa, (11) SHRI MAHESHWAR AVADHUT RAJA-
 NAGARSENKAR,
 DHYAKSHA / aged 44 years, married, service, son
 of late Avadhut Bhaskar Sinai Nagarsenkar and

Serial No. 9398 piece of Vend **"CANACONA"**
 date of issue 16/1/95 value of stamp
 paper Rs. 750/- name of the
 purchaser Chandrashekhar H. Gaonkar
 residing at Kinle "CANACONA"
 of H. Gaonkar as there is
 no one single stamp paper for the value of
 Rs. 7500/- additional stamp paper
 for the completion of the value is attached

Signature of the Ex. Officer Vendor Signature of the Purchaser

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his wife, (12) SMT. UMA MAHESHWAR RAJADHYAKSHA
 NAGARSENKAR, aged 39 years, married, service,
 daughter of Ramnath Bhembre, both residents of
 Margao, Salcete Taluka, Goa, (13) SHRI MAHESH
 KAMALAKSHA RAJADHYAKSHA, aged 43 years, married,
 landlord, son of late Kamalaksha Pundalik Sinai





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Rajadhyaksha and his wife, (14) SMT. SHARDA MAHESH RAJADHYAKSHA , aged 38 years, married, housewife, daughter of Vinayak Prabhu Zantye, both resident of Rawanfond, Margao, Salcete Taluka, Goa, (15) SHRI MANGUESH ANANDARAO SINAI RAJADHYAKSHA , aged 45 years, married, service, son of

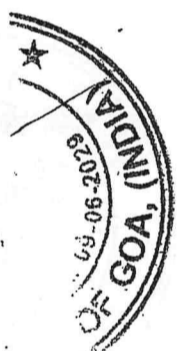
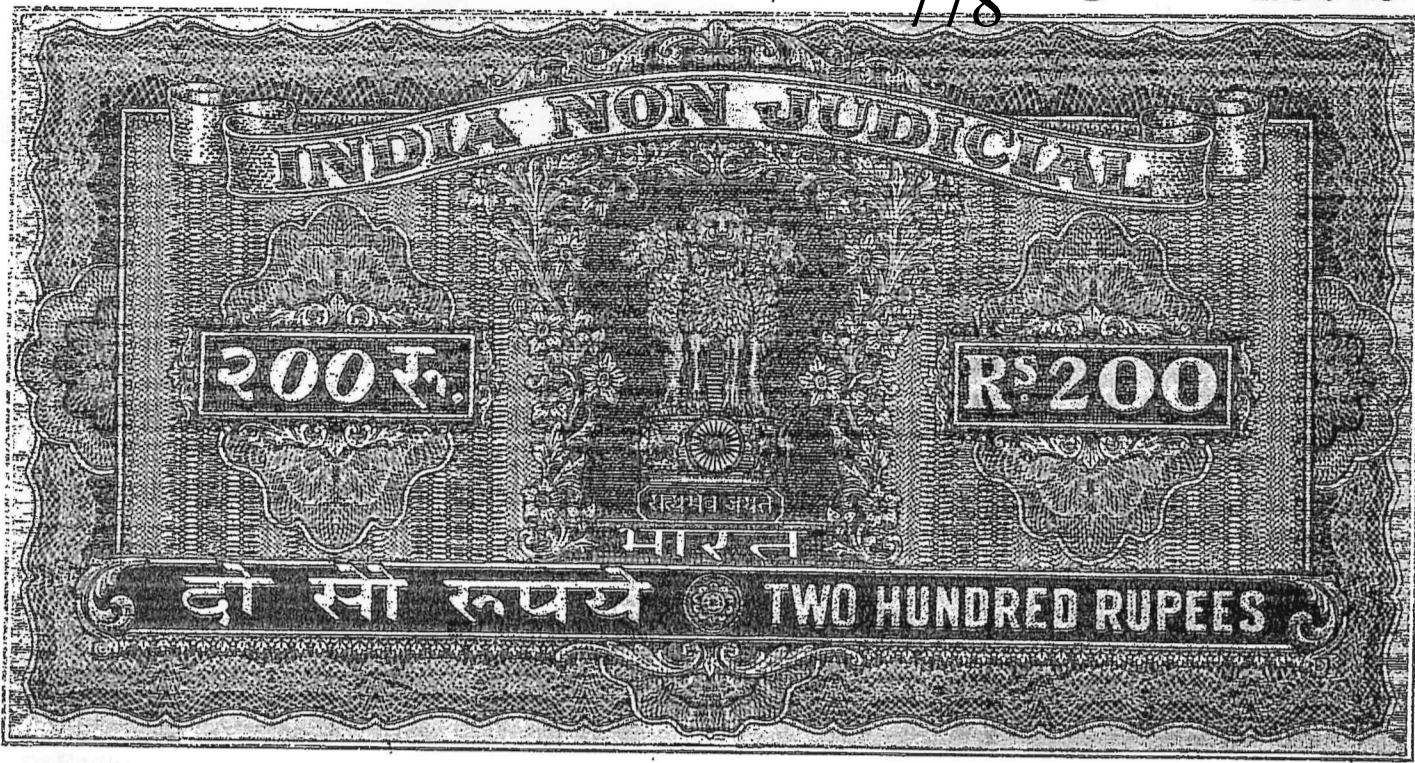
Serial No. 9398 place of Vent "CANACONA"
 date of issue 16/6/95 value of stamp
 paper Rupees Two hundred only
 purchaser Chandrashekhar H. Gaonkar
 residing at Kindly "CANACONA"
 of H. Gaonkar there is
 no one single stamp paper for the value of
 Rs. 2000 additional stamp paper
 for completion of the value is attached
 along.....

Signature of the Vendor
 Signature of the Purchaser

10

Shri Anandarao Narayan Sinai Rajadhyaksha and
 his wife, (16) SMT. SMITA MANGUESH RAJADHYAKSHA,
 aged 37 years, married, housewife, daughter of
 Venkatesh M. Kamat both residents of Nagarcem,
 Canacona Taluka, Goa, (17) SHRI AJIT GHANASHAM
 RAJADHYAKSHA, aged 44 years, married, landlord,
 son of late Ghanasham Pundalik Sinai Rajadhyak-





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sha, and his wife, (18) SMT. SUVARNA AJIT RAJA-
 DHYAKSHA, aged 40 years, married, housewife, da-
 ughter of Prabhakar Wagle both residents of Mar-
 gao, Salcete, Goa, all hereinafter called as the
 " VENDORS ", (which expression shall unless re-
 pugnant to the context or meaning thereof be

Serial No. 9398 place of vend. "CANAGONA"
 Date of issue 1/1/19 value of stamp paper Rs. 750 hundred only
 Name of the purchaser Chandrakant H. Gaonka
 residing at Pinde "CANAGONA"
 of H. Gaonka As there is no one single stamp paper for the value of Rs. 7500 additional stamp paper for the completion of the value is attached along with.

Signature of the Officer Vendor [Signature] Signature of the Purchaser [Signature]

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 deemed to include their heirs, successors, ex-
 cutors, administrators, legal representatives,
 and assigns) of the ONE PART;-----

----- AND -----
 (1) Dr. CHANDRAKANT HARI GAONKER, aged about 34
 years, married, Medical Practitioner, son of



Hari Shiva Gaonker and his wife, (2) Dr. (Mrs.)
MADHAVI CHANDRAKANT GAONKER, aged about 32 years,
 married, Medical Practitioner, residents of Kind-
 lem, within the jurisdiction of Canacona Municipal
 Council, Canacona Taluka, Goa, presently residing
 at 1, Kadambari, Vallabh Baug Lane, Ghatkopar, (East),
 Bombay 400077, hereinafter called as the
"PURCHASERS", (which expression shall unless
 repugnant to the context or meaning thereof be
 deemed to include their heirs, successors, exe-
 cutors, administrators, legal representatives and
 assigns) of the **OTHER PART**.

----- WHEREAS, the Purchasers are represented in
 this Deed of Sale, by their lawful Attorney Shri
 (Dr.) **CHANDRAKANT C. N. DESAI** by other name Shri
Chandrakant Rama Naik Dessai, aged 45 years, ma-
 rried, Medical Practitioner, son of late Rama
 Naik Dessai resident of Kindlem, Canacona, Goa,
 appointed by virtue of General Power of Attorney



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executed by them on 7th day of October, 1994, before
 Jayanti K. Gada, Advocate & Notary, 4/B, Mahavir
 Jyot, Vallabhaug Lane, Ghatkopar (E), Bom.-77, a
 copy of which is annexed hereto.

WHEREAS, the Vendors by inheritance are abso-
 lute co-owners and possessors of or otherwise well
 and sufficiently entitled to their ancestral landed
 immovable property known as " Tambdem " by other
 name " Val or Vellevoril-Tican " also known as "
 Valebailen Thikan ", (as per survey records), sit-
 uated at Val of Agonda, within the jurisdiction of
 Village Panchayat of Agonda, Taluka and Sub-District
 of Canacona, District of South Goa, State of Goa,
 not described in the Land Registration Office of
 Quepem, but enrolled in the Land Revenue Office of
 Canacona Taluka under Matríz No.65, surveyed under
 survey No.101 Sub-Division No.4 of Village Agonda
 of Canacona Taluka, having an area of 1950 square
 entirely
 metres, and bounded as per Matríz records on the



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East-Footpath which separates Tambdem No.66 of Mor-
 tu Mangagi Sinai & others; West-Sea Shore; North-
 Tambdem No.64 of Paica Nilu Naique & other; and
 South-Colebamoreda No.68 of Xiva Naraina Naique
 and other.

-----WHEREAS, the Vendors have agreed to sell to
 the Purchasers and the Purchasers have agreed to
 purchase hereinabove described property, admeasu-
 ring an area of 1950 square metres, free from all
 encumbrances, for the consideration of Rs.97,500/-
 (Rupees Ninety Seven Thousand Five Hundred Only),
 which is its fair present market value, which is
 more particularly described in the Schedule here-
 under written and identified in the plan annexed
 hereto.

NOW THIS DEED OF SALE WITNESSETH AS UNDER:

----- In pursuance of the said agreement and in con-
 sideration of Rs.97,500/- (Rupees Ninety Seven Th-
 ousand Five Hundred Only), paid by the Purchasers



to the Vendors, the receipt of which the Vendors do hereby admit and acknowledge, and acquit, release and discharge the purchasers for ever and THEY the VENDORS do hereby, sell, transfer, grant, release, assign and assure UNTO the PURCHASERS all that land admeasuring an area of 1950 square metres, of the landed immovable property known as " Tambdem" by other name " Val or Vellevoril-Tican " also known as " Valebaillem Thikan ", (as per survey records), situated at Val of Agonda, within the jurisdiction of the Village Panchayat of Agonda, Canacona Taluka, Goa, which is more particularly described in the Schedule hereunder written and better identified in the plan annexed hereto, TOGETHER WITH all trees, plants, way-paths, waters, water-courses, lights, liberties, rights, privilages, easements, and appurtenances whatsoever to the said land, TO HAVE, TO HOLD, and TO ENJOY alongwith their appurtenances, TO THE said land hereby conveyed, UNTO the USE and BENEFITS of the PURCHASERS for ever.--



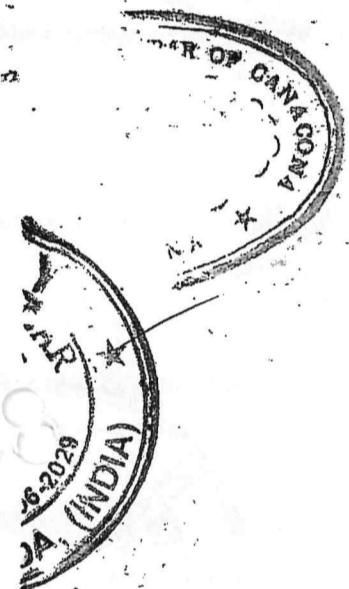
The Vendors covenant with the Purchasers as follows:

(i) That this sale is made free from all encumbrances, charges, and liens of whatsoever nature.

(ii) That the Vendors title in the land hereby conveyed perfect, without any defect and they have a right, power and authority to sell the same without let or hindrance.

(iii) That whensoever reasonably required, the Vendors shall do all that should be necessary to ensure that the Purchasers peaceably hold and enjoy the said land hereby conveyed to the Purchasers, and if necessary to execute any further document/s for the purpose, at the request of the Purchasers.

(iv) That in the event of Purchasers are ever dispossessed from the land hereby sold or any part thereof by reason of any defect in title of the Vendors, the Vendors undertake to indemnify the Purchasers.



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The plan of the area conveyed vide this Deed of Sale is annexed hereto, forming an integral part of this deed. All parties hereto are Indian Nationals.

SCHEDULE OF THE PROPERTY HEREBY CONVEYED AND HEREIN ABOVE REFERRED TO:

ALL that landed immovable property known as " Tambdem ", by other name " Val or Vellevoril-Ti-can " also known as " Valebaillem Thikan " (as per survey records), situated at Val of Agonda, within the jurisdiction of Village Panchayat of Agonda, Taluka and Sub-District of Canacona, District of South Goa, State of Goa, not described in the Land Registration Office but enrolled in the Land Revenue Office of Canacona Taluka under Matríz No.65, surveyed under survey No.101 Sub-Division No.4 of Village Agonda of Canacona Taluka, admeasuring an area of 1950 square metres (One Thousand Nine Hundred Fifty Square Metres) and bounded on the East by Foot-path; West- by Arabian Sea (Sea Shore); North



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by property surveyed under survey No.101/1, and
South-by property surveyed under survey No.101/6.

----- IN WITNESS WHEREOF the VENDORS and the PUR-
CHASERS through their attorney, signed this Deed
of Sale, on the day, month and Year, first herein-
above written, in the presence of two attesting wi-
tnesses.-----

THE VENDORS:-----

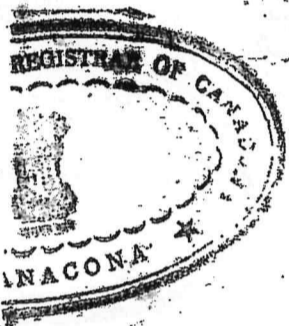
1. Gajanan Narayan Sinai Nagarcenkar
(SHRI GAJANAN NARAYAN SINAI NAGARCENKAR)

2. सुशिलाबाई गजानन शिणवी नगरसेकर
(SMT. SUSHILABAI GAJANAN SINAI NAGARCENKAR)

3. Anandarao Narayan Sinai Rajadhyaksha
(SHRI ANANDARAO NARAYAN SINAI RAJADHYAKSHA)

4. प्रमीला अनंदराव राजध्याकशा
(SMT. PRAMILABAI ANANDARAO SINAI RAJADHYAKSHA)

5. Madhusudan Ramkrishna Sinai Nagarsenkar
(SHRI MADHUSUDAN RAMKRISHNA SINAI NAGARSENKAR)



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6. Mrs. Subodh Madhusudan Sinai Nagarsenkar
(SMT. SUBODH MADHUSUDAN SINAI NAGARSENKAR)
7. Shri. Suhās Ramkrishna Sinai Nagarsenkar
(SHRI SUHAS RAMKRISHNA SINAI NAGARSENKAR)
8. Geeta Suhās Sinai Nagarsenkar
(SMT. GEETA SUHAS SINAI NAGARSENKAR)
9. Subhash mortu Sinai Nagarsenkar
(SHRI SUBHASH MORTU SINAI NAGARSENKAR)
10. Nalini Subhash Nagarsenkar
(SMT. NALINI SUBHASH SINAI NAGARSENKAR)
11. Maheshwar Avadhut Rajadhyaksha Nagarsenkar
(SHRI MAHESHWAR AVADHUT RAJADHYAKSHA NAGARSENKAR)
12. Uma Maheshwar Rajadhyaksha Nagarsenkar
(SMT. UMA MAHESHWAR RAJADHYAKSHA NAGARSENKAR)
13. Mahesh Kamalaksha Rajadhyaksha
(SHRI MAHESH KAMALAKSHA RAJADHYAKSHA)



14. Sharda Mahesh Rajadhyaksha

(SMT. SHARDA MAHESH RAJADHYAKSHA)

15. Mangvesh Anandaro Sinai Rajadhyaksha

(SHRI MANGUESH ANANDARAO SINAI RAJADHYAKSHA)

16. Smita M. Rajadhyaksha

(SMT. SMITA MANGUESH RAJADHYAKSHA)

17. Ajit Ghanasham Rajadhyaksha

(SHRI AJIT GHANASHAM RAJADHYAKSHA)

18. Suvarna Ajit Rajadhyaksha

(SMT. SUVARNA AJIT RAJADHYAKSHA)

THE PURCHASERS:-----

1. C. R. Nain Desai Prasa

(SHRI (Dr.) CHANDRAKANT C. N. DESAI by other name SHRI CHANDRAKANT RAMA NAIK DESSAI, as lawful Attorney of Dr. CHANDRAKANT HARI GAONKER and Dr. (Mrs) MADHAVI CHANDRAKANT GAONKER)

Witnesses: Narayan

1. Narayan Ramkrishna Karant



22

2. Dr. Ashok K. P. Kalcode



P.L.M.

SHOWING SUB DIV NO. 4, 5
OF SURVEY NO. 101, SITUATED
AT VILLAGE AGONDA OF
CANCONA TALUKA

SCALE 1:2000

Canagar sek

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Swaraja Rajadhye

Chafreces

मुदितारि सुजातर इतरी सुजातर

Subhash Martu Sinai Nagam

Malini Subhash Nagarsentka

Madusudan Ramkrishna Sinai Nagarsentka

Mrs Subash Mahesaban Sinai Nagarsentka

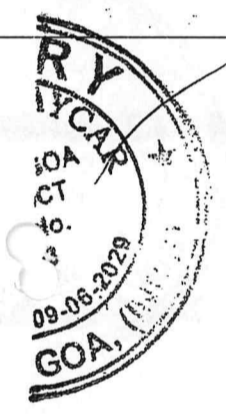
Maheshwar Pradhit Rajadhye

Uma Maheshwar Rajadhye

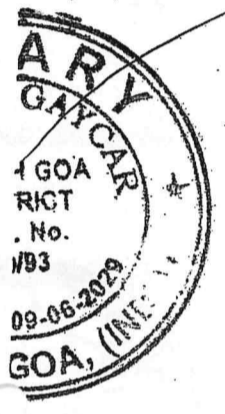
Sharda Mahesh Rajadhye



C. R. Narayana



- (1) Shri Gajanan Narayan Sinei Nagarcentkar, married, aged 75 years, landlord, s/o. late Narayan Vishnu Sinei Nagarcentkar, and his wife,
- (2) Smt. Sushilabai Gajanan Sinei Nagarcentkar, aged 70 years, married housewife, d/o. Baburao Aashikar, both s/o. Panaji, Tiswadi Taluka,
- (3) Shri Anandprao Narayan Sinei Rajadhyaksha, aged 75 years, married landlord, son of late Narayan Ghansham Sinei Rajadhyaksha, (4) Shri Madhusudan Ramkrishna Sinei Nagarcentkar, aged 57 years, married, landlord, s/o. late Ramakrishna Mangaji Sinei Nagarcentkar and his wife, (5) Smt. Subodh Madhusudan Sinei Nagarcentkar aged 56 years, married, housewife, d/o. Balkrishna Kamat both s/o. Ponda, Goa, (6) Shri Suhas Ramkrishna Sinei Nagarcentkar, aged 49 years, married, landlord, son of late Ramkrishna Mangaji Sinei Nagarcentkar s/o. Nagarcentkar Canalga (7) Shri Mahesh Kamaloksha Raja. dhyaeksha, aged 43 years, married, landlord, s/o. late Kamaloksha Pundarik Sinei Rajadhyaksha, and his wife, (8) Smt. Sharda Mahesh Rajadhyaksha, aged 38 years, married, housewife, d/o. Vijayak Prabhakar Zantye, both s/o. Margao, Salcete, (9) Shri Manguesh Anandprao Sinei Rajadhyaksha aged 45 years, married, s/o. Anandprao Narayan Sinei



Rajadhyaksha, (10) Smt. Geeta Suhag
 Singh, Nagarsenkar, aged 43 years,
 married, Housewife, d/o Pandurang
 Bhat d/o. Nagarsen Canacona, and
 (11) (Dr.) Chandrakant C.N. Dessai
 by other name Shri Chandrakant
 Rama Naik Dessai aged 45 years,
 married, Medical Practitioner, s/o.
 late Rama Naik Dessai d/o. Kindlem-
 canacona, as lawful Attorney of

(a) Dr. Chandrakant Hasi Gaonker
 aged about 34 years, married, Medical
 Practitioner s/o. Hasi Shiva Gaonker
 and his wife, (b) Smt. Madhavi
 Chandrakant Gaonker, aged about
 32 years, married, Medical Practitioner,
 residents of Kindlem, Canacona Goa,
 presently residing at 1 Kadambari
 Vallabh Bay Lane, Ghatkoper (East)
 Bombay. All parties are Indian Nat-
 ions.

Executing parties.....

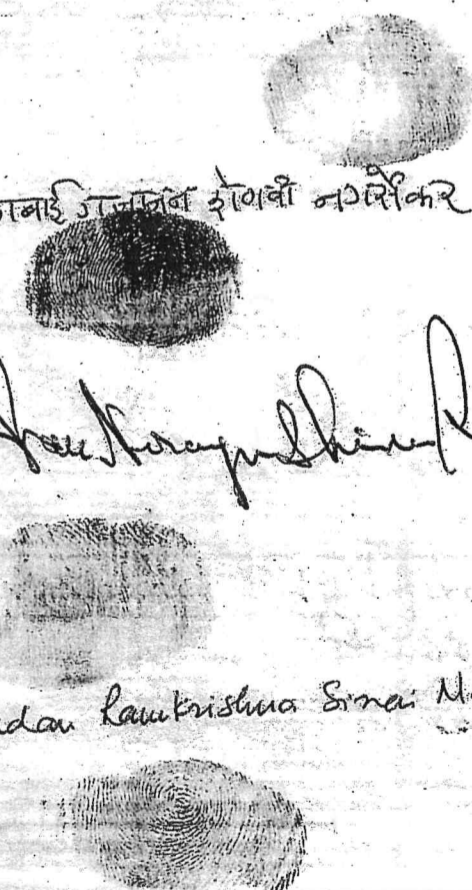
 admits execution of the so called
 deed of sale.

Rajaramkray on Smt. Nagarsenkar

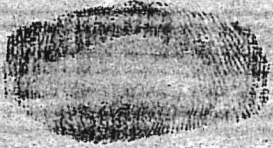
सुशिलानंदी राजमनोहर शिवकी नारायणकर

[Handwritten signature]

Madhusudan Lakrishna Sina Nagarsenkar



Mrs Subodh madhusudan sinai Nagarsenkar



Sahas Ramkrishna Sinai Nagarsenkar



Mahesh Ramkrishna Rajadhyaksha



Sharada mahesh Rajadhyaksha



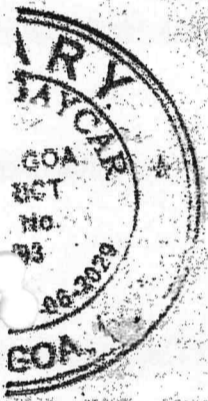
Mangmesh Amaladas S.
Rajadhyaksha



C. R. Nani Desai Desai

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Geeta Sahas Sinai Nagarsenkar



Mr. Laxman Bhuto Naik Dessoai, major of age, married, Govt. Servant, s/o. Bhuto Naik Dessoai s/o. Patnem, Canacona, and Mrs. Jayramt Naga Komarpant, major of age, married, Govt. Servant, s/o. Naga Komarpant s/o. Patolem, Canacona

State that they personally know the above executants and identify them.

Laxman Bhuto Naik Dessoai

Witness *Nachikatom* *Akrou*

Canacona, dated 22nd June, 19...

J. J. ...
SUB REGISTRAR
CANACONA

(1) Shri Subhash Morthu Sinai Nagarsenkar, aged 45 years, married, landlord, s/o. Late Morthu Mangayi Sinai Nagarsenkar and his wife, (2) sri. Netini Subhash Sinai Nagarsenkar, aged 42 years, married housewife. s/o. Raulu Naik, both s/o. Zuarinagar, Vasw. da. Gam Mormugao Taluka, Goa, Indian Nationals.

Executing party
admits execution of the so called
deed of sale.

Subhash Morthu Sinai Nagarsenkar



Matini Subhash Nagarsenker

Mr. Babani Tukaram Odaskar, major of age married, Govt. employed son of Tukaram Odaskar resident of Aquum, Mangao and Mr. Tejwont Naji Komarpant, major of age married, Govt. servant, No. 10, Paldem, Cana, Cana

State that they personally know the above executants and identify them

Babani Tukaram Odaskar

[Signature]

मनुवंत वचु फेरु आवु



Canaone, dated 22nd June, 1995.

SUB-REGISTRAR CANAONE

- (1) Smt. Uma Maheshwar Rajadhya- yaksha Nagarsenker, aged 39 years, married, service, d/o. Kamath, Brumbe, No. Mangao, Salceli, (2) Smt. Smita Manguesh Rajadhyaaksha aged 37 years, married, housewife, d/o Venkatesh H. Kamat, No. Nagarsum, Canaone, and (3) Shri Maheshwar Aradhut Rajadhyaaksha Nagarsenker, aged 46 years, married, service, s/o late Aradhut Bhaskar Sinai Nagarsen- ker, No. Mangao, Salceli, Goa,

Executing party

admits execution of the so called

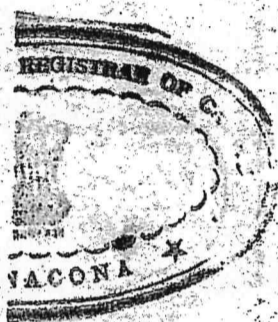
of sale.

Agaveer

Uma Maheshwar Rajadhyaksha
Nagarsenkar

Rajadhyax

Smita M. Rajadhyax.



Maheshwar

Maheshwar Maheshwar Rajadhyaksha Nagarsenkar



Mr. Mahabeshwar Sooru Kirokar,
major of ~~...~~ Govt. servant,
S/o. Sooru Kirokar, No. Nagarsenkar and
Mr. Vessu Ghurko Veip, major of ~~...~~
Govt. servant, S/o. Ghurko Veip
No. Shristhal. State that they personally know
the above executants

Mahabeshwar Sooru Kirokar & Ghurko Veip

Vessu Ghurko Veip

Canacona, dated 23rd June, 1995

[Signature]

SUB-REGISTRAR
CANACONA

(1) Smt. Premilabai Anandaras
 Sinei Rajadhyaksha, aged about
 68 years, married, housewife/land-
 owner, d/o. late Raman Keni
 Roballo, resident of Nagarson,
 Canacona, Goa, Indian Na-
 tional.

Executing party
 admits execution of the so called
 deed of sale.

~~प्रीमलाबाई आ. रासदयाकशा~~
~~प्रीमलाबाई आ. रासदयाकशा~~



Mr. Sarlo Krishna Rane, major
 of age, married, Govt. Servant,
 son of Krishna Rane resident of
 Pansalem, Canacona and Mr. Jag-
 want Nagu Komarpant, major of
 age, married Govt. Servant, son
 of Nagu Komarpant resident
 of Pansalem, Canacona.



State that they personally know
 the above executants
 and identify them.

Sarlo Krishna Rane
 servant Nucleo tower

Canacona, dated 28th June, 1995.

SUB-REGISTRAR
 CANACONA

798

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Registered No. 135

at pages 1 to 30

Book No. Volume No. 66

Date 6 July 1995

[Signature]
Sub-Registrar

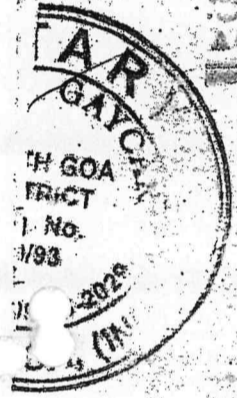


CERTIFIED TO BE A TRUE COPY OF THE ORIGINAL

[Signature]
VIJAY KAR
NOTARY
CANACONA

SOUTH GOA DISTRICT
STATE OF GOA (INDIA)

Reg. No. 580/2025
Date: 28.11.2025



Form No.4
{See Rule 13 and rule 20 (iv)}
RECEIPT

Receipt Book No. 69

Receipt No. 049

The Village Panchayat of -

Received with thanks from Meehan C. N. Desai & Tambdem

Agonda

Rupees (200/-) (Rupees two hundred only)

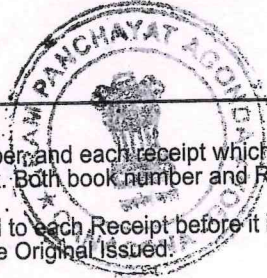
on account of House Tax of house no 392/2 for the

Date 28/1/25 Year 2024-25

Reference to cash entry

Book _____

Page No. _____



[Signature]
Signature and Designation of
Issuing Officer

Agonda Gramapanchayat

- Instruction Covering the use of form 4 :-
- (a) Each Receipt book shall have serial number, and each receipt which shall be in duplicate for use with Carbon paper, shall have a serial number within the book. Both book number and Receipt number shall be machine numbered on each receipt whether Original or duplicate.
 - (b) The seal of the Panchayat shall be affixed to each Receipt before it is issued. The Carbon copy shall be retained and the Original Issued.

800

Exhibit - C colly

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FORM I & XIV

100015387302

Date : 28/07/2022

नमुना नं १ व १४

Page 1 of 2

Taluka	CANACONA	Survey No.	101
तालुका		सर्वे नंबर	
Village	Agonda	Sub Div. No.	4
गांव		हिस्सा नंबर	
Name of the Field	Vale bailem Thikan	Tenure	
शेताचें नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad	Total Cultivable Area
जिरायत	बागायत	तरी	खाजन	केर	मोरड	एकूण लागण क्षेत्र
0000.00.00	0000.19.50	0000.00.00	0000.00.00	0000.00.00	0000.00.00	0000.19.50

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब			Remarks	शेरा
Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total	
वर्ग (अ)	वर्ग (ब)	एकूण नापिक जामीन	एकूण	
0000.00.00	0000.00.00	0000.00.00	0000.19.50	

Assessment :	Rs. 0.00	Foro	Rs. 0.00	Predial	Rs. 0.00	Rent	Rs. 0.00
आकार		फोर		प्रेदियाल		रेंट	

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
	कब्जेदाराचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Chandrakant Hari Gaonkar		238	
2	Madhavi Chandrakant Gaonkar		238	

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
	कुळाचे नांव	खाते नंबर	फेरफार नं	शेरा
1	-----Nil-----			

Other Rights इतर हक्क	Mutation No.	Remarks
Name of Person holding rights and nature of rights:	फेरफार नं	शेरा
इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
-----Nil-----		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation	Source of irrigation	Remarks
वर्ष	लागण करणा-याचे नांव	रीत	मौसम	पिकाचे नांव	बागायत	जिरायत	नापिक जमीन	सिंचनांचा प्रारि	शेरा
					Ha.Ars.Sq.Mts	Ha.Ars.Sq.Mts	Nature Area क्षेत्र	हे. आर. चौ. मी.	
					हे. आर. चौ. मी.	हे. आर. चौ. मी.	प्रकार हे. आर. चौ. मी.		
	-----Nil-----								

End of Report

For any further inquires, please contact the Mamltdar of the concerned Taluka.

TRUE COPY

Assistant Agriculture Officer
Canacona - Goa

801

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FORM I & XIV

100015387302

Date : 28/07/2022

नमुना नं १ व १४

Page 2 of 2

Taluka CANACONA
तालुका
Village Agonda
गांव
Name of the Field Vale bailem Thikan
शेताचें नांव

Survey No. 101
सर्वे नंबर
Sub Div. No. 4
हिस्सा नंबर
Tenure
सत्ता प्रकार



The record is computer generated on 28/07/2022 at 12:14:00PM as per Online Reference Number - 100015387302. This record is valid without any signature as per Government of Goa Notification No. 26/13/2016-RD/8639 dated 13/09/2021. The latest copy of this record can be seen/verified for authenticity on the DSLR website <https://egov.goa.nic.in/dslr>

TRUE COPY


Assistant Agriculture Officer
Canacona - Goa

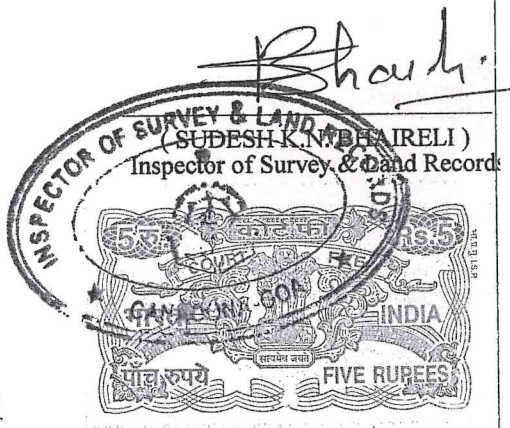
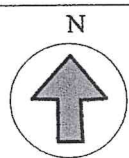


GOVERNMENT OF GOA

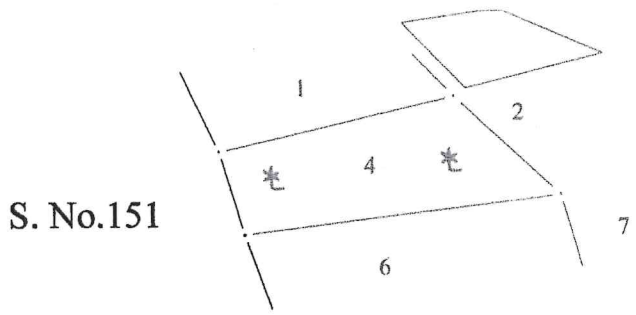
Directorate of Settlement and Land Records
Office of Inspector of Survey and Land Records
CANACONA-GOA

Inward No. 1165

Plan Showing plots situated at
Village : AGONDA
Taluka : CANACONA
Survey No./Subdivision No. : 101/4.
Scale :1:2000



SURVEY No.101



True copy
[Signature]
24/9/17
Ment. & Lincas
Community Health
Canacona-Goa

Generated By : Dinesh Naik (D,Man Gr. II.)
On : 14-09-2017.

[Signature]
Compared By:

GOA COASTAL ZONE MANAGEMENT AUTHORITY

C/o Department of Science, Technology & Environment, (Govt. of Goa)
1st Floor, Pandit Deendayal Upadhyay Bhavan, Pundalik Nagar, Porvorim-Goa.
www.czma.goa.gov.in

Ref. No. GCZMA/S/Shack-Hut-Cott-Tent/17-18/66/2020

Dated: 06/01/2020

To,
Mr. Shoumiresh Parth C. Naik Desai,
Kindlem, Agonda,
Canacona-Goa.

Sub: Permission/Approval for erection of temporary huts in the property bearing Survey No. 101/4 of Agonda Village, Canacona Taluka in terms of CRZ Notification, 2011 as amended.

Ref: 1. Your application no. nil dated 25/09/2017.
2. CRZ Notification, 2011 as amended from time to time.

With reference to your application on the above mentioned subject, it is hereby conveyed that the Goa Coastal Zone Management Authority (herein after referred to as 'the GCZMA', in short) has examined your proposal in its 218th GCZMA Meeting held on 18/12/2019 in accordance with the provisions of the clause 8 (v) (3) (iii) of CRZ Notification 2011 (as amended from time to time) for CRZ of Goa issued by the Ministry of Environment, Forests & Climate Change, Government of India. Accordingly, after detailed deliberation and discussion, the authority decided to grant approval for erection of temporary huts for a total built up area of 111.63 sq.mtrs made of wood and /or natural/biodegradable material only in the property bearing Sy. No. 101/4 of Agonda Village, Canacona Taluka, Goa subject to the conditions as specified in the Beach Carrying Capacity Report and further compliance of following conditions:-

1. The provisions of the CRZ Notification 2011, (as amended), should be strictly adhered to by you. No activity in contravention to the provisions of the CRZ Notifications shall be carried out.
2. The applicant shall take all requisite environmental safeguard to ensure that there would not be any environmental degradation in this area.
3. The traditional access, right of way, easement shall not be blocked by the applicant.
4. The proposed temporary seasonal structure should be made of wooden material and as per the recommendation of Beach Carrying Capacity report. No cement / concrete should be used for flooring. No structure of permanent nature shall be erected/constructed.
5. In the event of any change in the project profile, a fresh reference shall be made to the GCZMA.
6. The GCZMA may stipulate any additional conditions subsequently if deemed necessary, for environmental protection which shall be complied with.
7. The office of the GCZMA reserves the right to revoke this recommendation / clearance without prior intimation of non compliance of any one or more of the aforesaid conditions.



8. You are required to obtain all the requisite permissions / licences / NOC etc from the competent Authorities before actual operation of the said temporary structure/ enabling activities. This NOC is issued without prejudice to any other permission as required under the law including that of ownership of the property, property dispute, easement rights, court case etc. As such, prior to the erection and operation of the aforementioned 'temporary seasonal structures, it will be incumbent upon the applicant to obtain all the requisite permission / NOC / licences etc from the Authorities / Departments for any other authority as required under the law including from the local authority, Goa State Pollution Control Board, Revenue Authority, Department of Tourism, etc.
9. Regular site inspections shall be carried by the team comprises of the Expert Members of the GCZMA and or other Authorities / Departments to ensure compliance of aforestated condition. In case of any non compliance of the terms and conditions stipulated above, the action as deemed fit including that of demolition of structure, disconnection of Power / Water supply will be taken.
10. The said structures should be one meter above the ground on stilts of wooden poles wherever possible. However the ground clearance should not be more than 1.5 m.
11. The applicant will not transfer by any mode his premises to any other person.
12. This permission stands automatically revoked in case of any illegal/unlawful/immoral acts done by the applicant/proponent and or agent, lawful power of attorney holder , authorized person, any person acting for on behalf of the applicant/proponent in the said structures.
13. Further this approval also shall stand automatically revoked in case of any standing order of court of law/tribunal, arbitrator, quasi-Judicial authority etc. in force and suppressed by the applicant/proponent or otherwise.
14. All temporary structures shall maintain a standard buffer of a minimum of 3 m from adjacent huts/tents/cottages.
15. Appropriate use of renewable energy such as solar and wind energy to be used wherever possible.
16. Potable water requirement for domestic and tourist population has to be made available. The quality of water to be supplied should meet the national standard. Measures like rain water harvesting should also be encouraged to have access to clean and potable water.



A handwritten signature in black ink, followed by the date '6/12/2020' written below it.

17. Separate bins for different types of solid wastes (source segregation of solid wastes biodegradable and non bio-degradable) shall be provided by the operator. It will be the responsibility of the plot owner to dispose the waste generated from their plots to the respective bins. The Municipality/Village Panchayat or the contractor appointed by the Department of Tourism, as the case may be, shall collect waste from time to time and hand over the non- biodegradable waste to the Goa Waste Management Corporation. Solid waste to be transported to the solid Waste Management Facility at Calangute by the Village Panchayats in North Goa whereas in South Goa it will be responsibility of the owner/authorized representative to dispose the same by composting/biogas plant or to transport to the piggeries for the biodegradable waste.
18. In case the property on which these structures are permitted to be erected has several title holders any dispute/objection to this permission by any such title holder/holders, this permission shall stand revoked. This permission would be withdrawn in case an objection from owners regarding lease is filed before GCZMA. No hearing in the matter shall be allowed.
19. The validity of this permission is for 5 years from the date of issue or period of lease whichever is earlier. This permission should abide by the Notification dated 3rd May 2017 S.O 1393(E) issued by Ministry of Environment, Forests and Climate Change.
20. The applicant has to pay annual fee of Rs. 10000/- for shack and Rs. 10000/- for huts to GCZMA at the beginning of the tourist season month of October every year during the validity of this NOC. The fee may be revised by GCZMA.
21. All the structures shall be of ground floor in nature.
22. For private plots abutting the beach, a minimum set back of 3 mts from the survey boundary shall be kept by the applicant.
23. You should not barricade the proposed site.
24. In case of lease, the permission is conditional on the period of lease only and on the consent of the land owner.
25. All the other conditions as mentioned in Beach Carrying Capacity report w.r.t. FAR, construction material, spacing between huts, consent to establish from SPCB etc. shall have to be followed by the applicant.
26. This permission is liable to be revoked, if it is found, at any stage, that the application contained false information / wrong plans / calculations / documents / misleading or false information, etc. or documents not submitted as called for in this application.
27. The applicant shall submit a revised plan for an area not exceeding 111.63 sq.mtrs. within three weeks from date of receipt of this permission to the Authority.

J. J. J.
6/1/2020

28. Any appeal against this provisional permission shall lie with the Hon'ble National Green Tribunal, if preferred within 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.

Yours faithfully,

[Signature]
(Johnson Bedy Fernandes)
Member Secretary (GCZMA)

Encl: As above

Copy to:

1. P.A to Secretary (Environment) / Chairman (GCZMA), Secretariat, Porvorim.....for kind information.
2. The Chairman, District Level Committee, (South Goa) Collectorate building, Margao-Goa for kind information.
3. The Director, Department of Tourism, Government of Goa, Patto Panaji Goa.... for information and necessary action.
4. The Member Secretary, Goa State Pollution Control Board, Saligao, Goa..... for information and necessary action.
5. The Commissioner of Commercial Taxes, Vikrikar Bldg. M.G. Road, Panaji-Goa.... for information and necessary action.
6. The Dy. Collector & SDO, (Canacona), Canacona Goa.... for information
7. The Secretary, Village Panchayat of Agonda, Canacona Talukafor information and necessary action.
8. S.A to upload on website.

GOA COASTAL ZONE MANAGEMENT AUTHORITY

C/o Department Environment (Govt. of Goa)
4th floor, Dempo Tower, Patto Plaza,
Panaji Goa-403 001
Website: www.czma.goa.gov.in

Ref. No. GCZMA/S/Shack-Hut-Cott-Tent/17-18/66/2140

Date: 09/10/2024

To,

✓ **Mr. Shoumiresh Parth C. Naik Desai,**
R/o. Kindlem,
Agonda, Canacona-Goa

Sub: Permission /Approval of Extension for erection of temporary huts in the property bearing Sy. No. 101/4 of Agonda Village, Canacona Taluka in terms of CRZ Notification, 2011 as amended.

Ref: 1) This Office Letter No. GCZMA/S/Shack-Hut-Cott-Tent/17-18/66/2085 dated 06/01/2020

2) Your request Letter dated 01/10/2024

Sir,

With reference to your letter dated 01/10/2024 on the subject mentioned above, with a request for Extension of Permission /Approval for erection of temporary huts in the property bearing Sy. No. 101/4 of Agonda Village, Canacona Taluka.

Accordingly, this is to inform you that validity of Extension for erection of temporary huts in the property bearing Sy. No. 101/4 of Agonda Village, Canacona Taluka in terms of CRZ Notification, 2011 as amended from time to time referred at Sr.No. (1) above is hereby extended from 06/01/2025 to 06/01/2027 with the same term and conditions mentioned in our Approval letter dated 06/01/2020 and as per O.M dated 6th March 2018 issued by the Ministry of Environment, Forest and Climate Change (MOEF&CC), New-Delhi.

This is for your kind information.

Yours faithfully,


(Johnson B. Fernandes)
Member Secretary (GCZMA)

Copy to:

1. P.A to Secretary (Environment) / Chairman (GCZMA), Secretariat, Porvorim.....for kind information.
2. The Chairman, District Level Committee, (South Goa) Collectorate building, Margao-Goa for kind information.
3. The Director, Department of Tourism, Government of Goa, Patto Panaji Goa.... for information and necessary action.
4. The Member Secretary, Goa State Pollution Control Board, Saligao-Goa for information and necessary action.
5. The Commissioner of Commercial Taxes, Vikrikar Bldg. M.G. Road, Panaji-Goa.... for information and necessary action.
6. The Dy. Collector & SDO, (Canacona), Canacona-Goa.... for information
7. The Secretary, Village Panchayat of Agonda, Canacona -Talukafor information and necessary action.

61

FORM
See Rule 22(i)
RECEIPT

ORIGINAL
G.A.R. 5

No. 580

Received from Shoumivresh Paeth C. Naik Desai ^{15/10/2024}

with letter NO. Agonda - Croa .

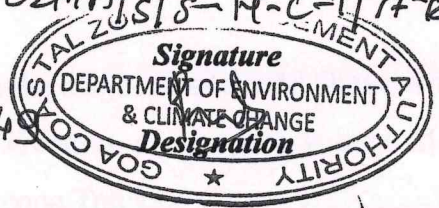
dated 04/10/2024 the sum of ₹ 22,326/-

Rupees Twenty Two Thousand Three Hundred Twenty six only in cash/by

cheque/by Bank draft on account of Scouting fees in

payment of NOE of extension for erection of huts syno-10/4
of Agonda, Canacona. Ref no - CC2MA/S/S-H-C-T/17-8/
66/240 dt-09/10/2024.

₹ 22326/- UPI ID - 42887380584





OFFICE OF THE VILLAGE PANCHAYAT

Agonda - Canacona - S. Goa

ग्राम पंचायत आगोंदा

काणकोण - गोवा

Ref. No. : VPA/CAN/ 2017-18/1090

Date: 20/2/2018

PROVISIONAL NO OBJECTION CERTIFICATE

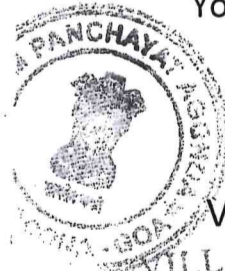
Ref;- Your application dated - 13/10/2017 for erection of seasonal temporary 12 huts & 1 shop for the year 2017-18

With reference to your application dated 13/10/2017, for erection of temporary 12 huts in the property under survey no. 101/4 have paid an amount of Rs.20,000/- , as processing fees and Rs.5,000/- as deposit towards erection of seasonal Temporary huts in the above property situated at Vall Agonda Canacona Goa. Your application has been for processing with following conditions.

1. The amount paid towards security deposit shall be adjusted against license fees at the time of proceeding permission/license for Goa Coastal Zone Management authority.
2. In case you failed to produce license/permission from Goa Coastal Zone management before 31st may 2018, the amount deposited towards security deposited vide receipt No- 430/80 dated 4/10/2017 shall be forfeited to Panchayat fund & Provisional No Objection Certificate stands cancelled.
3. Applicant shall submit NOC/permission from Health Department, Fire & Emergency Services and permission from Goa Coastal Zone management authority before commencement of work.
4. The Panchayat has no objection to give temporary electrical and water supply to the requirement of the Department during the period of 31st May 2018.

I shall not be treated as license to erect the temporary 12 huts & 1 shop without approval of Goa Coastal Zone management Authority.

Yours faithfully



Parth Desai

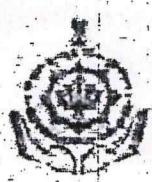
Sarpanch

V.P. Agonda

VILLAGE PANCHAYAT
AGONDA, CANACONA-GOIA

To,
Shri Shoumirsh Parth Naik Desai
r/o Agonda Canacona

Exhibit - G Colly 810



OFFICE OF THE VILLAGE PANCHAYAT

Agonda - Canacona - S. Goa

ग्राम पंचायत आगोंदा

कणकोण - गोंवा

PH.NO.2647357



(Website:- www.villagepanchayatagonda.com) Email ID:- (sarpanch.v.p.agonda@gmail.com)

Ref.N:-VPA/CAN/2020-21/ 2020-21/806

Date:- 28/1/2021

Read: 1. Application dtd. 14/12/2020 in warded under No. - 876 Dtd:-
14/12/2020

2. General receipt No. 03/13 dtd -28/01/2021

3. General receipt deposited No -----

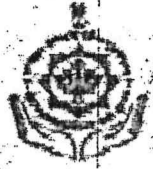
Undertaking of the application dated 08/12/2020

L I C E N C E

Seasonal license is hereby granted to Shri Shoumirsh Parth Naik Desai r/o Kindlem Canacona
Install/Erect Seasonal/Temporary- 9 huts at Vall Agonda as per the Sketch submitted, in
Survey No. 101/4 of the Revenue Village of Agonda

This Seasonal License is subject of the following condition

1. The Provisions of the CRZ Notification 2011, as amended, should be strictly adhered to by you. No activity in contravention to the provisions of the CRZ Notification shall be carried out.
2. The project proponent/Applicant shall ensure that during the erection of temporary seasonal structures, no sand dunes, if any, shall be altered under any circumstances. An adequate setback of at least 3 meters shall be maintained between the dune line and base of the shack & huts. The sand dune, if any, on the site should not be disturbed in any way.
3. The beach vegetation (ipomoea creeper) has to be protected by maintaining a buffer of at least 3 meters between the vegetation line and the base of the huts/structure, so that vegetation can rejuvenate itself in space and time. The Mangroves if any, on the site should not be disturbed in any way.
4. No ground water shall be tapped at the proposed site.
5. The applicant shall take all requisite environmental safeguard to ensure that there would not be any environment degradation in this area.
6. The traditional access, right of way, easement shall not be blocked by the applicant/project proponent.
7. The project proponent/applicant should not exceed the dimensions of the temporary seasonal structure/huts as approved.
8. The proposed temporary seasonal structure should be made of wooden or environment friendly material only and no stone/bricks/concret material/cement/iron rods/steel should be used for flooring. No structure of permanent nature shall be erected/constructed.
9. In event of any change in the project profile, a fresh reference shall be made to the GCZMA.
10. The GCZMA may stipulate any additional conditions subsequently if deemed necessary, for environment protection which shall be complied with.



OFFICE OF THE VILLAGE PANCHAYAT

Agonda - Canacona - S. Goa

ग्राम पंचायत आगोंदा

काणकोण - गोंदा

PH.NO.2647357

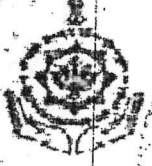


(Website: www.villagepanchayatagonda.com) Email ID:- (sarpanch.v.p.agonda@gmail.com)

Ref.N:-VPA/CAN/2020-21/

Date:-

- 11.The Office of the GCZMA reserves the right to revoke this recommendation/clearance without prior intimation of non compliance of any one or of the aforesated conditions.
- 12.You are required to obtain all the requisite permissions/licences/NOC etc from the competent Authorities before actual operation of the said temporary structure /enabling activities. This NOC is issued without prejudice to any other permission as required under the law including that of ownership of the property, property dispute, easement rights, court case etc. As such prior to the erection and operation of the aforementioned temporary seasonal structure it will be incumbent upon the applicant to obtain all the requisite permission/NOC/licences etc. from the Authorities/Department for any other authority as required under the law including from the local; authority, Goa State pollution Control Board, Revenue Authority, Department of Tourism etc.
- 13.Surprise site inspection shall be carried by the team comprises of the Expert members of the GCZMA and or other Authorities/Departments to ensure compliance of aforesated condition. In case of any non compliance of the terms and conditions stipulated above the action as deemed fit including that of demolition of structures disconnection of power/water supply will be taken.
- 14.Any appeal against this provisional permission shall lie with the Hon,ble National Green Tribunal, if preferred with 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.
- 15.The Said Structure should be one meter above the ground on stilts of wooden poles wherever possible.
16. Adequate number of bio-toilets/washrooms/waterless urinal of DRDO approved technology or of equivalent technology to be provided for the visitors/occupants of shack/huts/tents etc.
17. The applicant should submit a copy of his GST registration /company from etc within 2 months from the date of this approval.
- 18.The applicant will not transfer by any mode his premises to any other person.
- 19.This permission stands automatically revoked in case of any illegal/unlawful/immoral act done by the applicant/proponent and or agent, lawful power of attorney holder, authorized person, any person acting for on behalf of the applicant/proponent in the said structure.
20. Further this approval also shall stand automatically revoked in case of any standing order of court of law/tribunal, arbitrator, quasi-judicial ^{authority} etc. in force and suppressed by the applicant/proponent or otherwise.
- 21.All temporary structure shall maintain a standard buffer of a minimum of 3 m from the huts/tents/cottage


OFFICE OF THE VILLAGE PANCHAYAT

Agonda - Canacona - S. Goa

ग्राम पंचायत आगोंदा

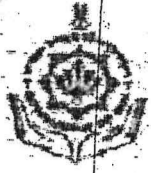
कार्यालय - गोवा PH.NO.2647357


 (Website:- www.villagepanchayatagonda.com) Email ID:- (sarpanch.v.p.agonda@gmail.com)

Ref.N:-VPA/CAN/2020-21/

Date:-

22. Appropriate use of renewable energy such as solar and wind energy to be used wherever possible.
23. Portable water requirement for domestic and tourist population has to be made available. The quality of water to be supplied should meet the national standard. Measures like rain water harvesting should also encouraged to have access to clear and portable water.
24. Separate bins for different types of solid waste (source segregation of solid waste biodegradable and non bio-degradable) shall be provided by the operator. It will be the responsibility of the plot owner to dispose the waste generated from their plots to the respective bins. The Municipality/Village Panchayat or the contractor appointed by the Department of Tourism, as the case may be, shall collect waste from time to time and hand over the non-biodegradable waste to the Goa Waste Management Facility at Calangute by the Solid waste to be transported to the solid waste management facility at Calangute by the Village Panchayat in North Goa whereas in south Goa it will be responsible of the owner/authorized representative to dispose the same by composting/biogas plant or to owner/authorized representative to dispose the same by composting/biogas plants or to transport to the piggeries for the biodegradable waste.
25. Collect the sewage at his own cost from time to time and dispose it to the nearest STP.
26. Low water demand toilet (5 liters over per flush), Low Volume showers and wash basins nozzles (1/3rd the convention) and utilization of grey water for gardening to be implemented.
27. In case the property on which these structure are permitted to be erected has served title holders and dispute/objection to this permission by any such title holder/holders, this permission shall be stand revoked.
28. You will within 3 months from the grant of this permission, submit the survey plan of the property showing your structures therein.
29. The validity of this permission is for 5 years from the date of issue.. The permission should abide by the notification dated 3rd May 2017 S.O> 1393(E) issued by the Ministry of the Environment, Forests and climate charge.
30. This permission is liable to be revoked, if any it is found at any stage, that application contained false information/Wrong plans Calculations/documents/Misleading or false information etc. or documents submitted as called for in this application.
31. The licensee shall maintain hygienic sanitation and cleanliness in an around the seasonal Shacks/Huts making proper arrangement of disposal of waste/garbage daily. The licensee should not discharge dirty water or liquid or garbage in the adjoining areas of the plot.



OFFICE OF THE VILLAGE PANCHAYAT

Agonda - Canacona - S. Goa

ग्राम पंचायत आगोंदा

काणकोण - गोंवा PH.NO.2647357

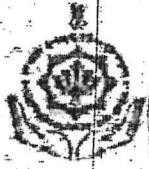


(Website:- www.villagepanchayatagonda.com) Email ID:- (sarpanch.v.p.agonda@gmail.com)

Ref.N:-VPA/CAN/2020-21/

Date:-

32. The licensee should maintain a dustbin where all the waste & garbage will be dumped and removed the same regularly, so as it maintain surrounding area clean and tidy.
33. The licensee should collect all the plastic garbage and kept it ready for collection which will be done once in a week by the Panchayat. (only plastic)
34. No civil work or permanent or semi-permanent nature is permitted in setting up the seasonal/temporary shacks/huts.
35. The licensee shall not sublet the temporary shacks /huts license granted to him to any other person.
36. The Licensee should not employ any foreign national without work permit issued by the Government authority to work in shacks/huts.
37. The Licensee should maintain register with photo and full detail of the employees and should be made available to the Panchayat on demand. A copy of the same is to be submitted in the Panchayat and also the licensee should informed and enter any charge in the employees list immediately.
38. No activity other than that for which this License has been issued shall be carried on in the area including any nature of illegal activities.
39. The Licensee should arrange for parking of the vehicle leaving the public roads free from obstacles.
40. Under no circumstances the licensee shall have any right to claim N.O.C./License during the following years.
41. The Licensee should strictly remove/demolish/dismantle the above permitted shack/huts within a period of 07 days after expiring of the license period and the place be restored back to its natural or original form & Licensee should apply clearance certificate on or before 10th June 2020.
42. Use of loud speaker and fireworks is strictly prohibited, however the licensee may use light music without causing any disturbance to the neighbors but not beyond 10.00 p.m. in any case.



OFFICE OF THE VILLAGE PANCHAYAT

Agonda - Canacona - S. Goa

ग्राम पंचायत आगोंदा

कणकोण - तांता PH.NO.2647357

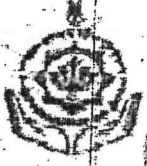


(Website:- www.villagepanchayatagonda.com) Email ID:- (sarpanch.v.p.agonda@gmail.com)

Ref.N:-VPA/CAN/2020-21/

Date:-

43. The Licensee is required to produce the N.O.C. issued by the Tourism Department and Department of fire service and take appropriate major in order to avoid any untoward incident.
44. Failure to comply with any of the other condition of C.R.Z. regulations, Tourism Department, Fire Station, Health authority, Electricity Department etc. shall lead to cancellation of license at once without any notice.
45. The Panchayat has no objection to give temporary electrical supply to the Licensee as per the requirement of the department during the period of the license only.
46. In case the Licensee has not removed/demolished the shack/huts within the stipulated time, and to inform the Panchayat within 10 days of the expiry of the license than the amount deposited against the shack/huts shall be forfeited to the Panchayat treasury and the Panchayat will be free to demolished the shack/huts without any notice and the expenditure incurred thereof shall recovered from the defaulting licensee as property tax as per legal provision and the Panchayat will not issue any license henceforth in that property to any person including the owner of the property for the following five years.
47. The Panchayat reserved the right to withdraw/revoke the license at any times without any notice and without assigning any reason thereof.
48. That no sand shall be removed from the coastal area while erecting shack or for making platform for the shack.
49. That the copy of the license shall be displayed at the entrance at the shack premises so that the customers shall be able to read it directly.
50. Putting sign board on prominent place displaying no smoking, No spitting area within the premises.



OFFICE OF THE VILLAGE PANCHAYAT

Agonda - Canacona - S. Goa

ग्राम पंचायत आगोंदा

काणकोण - गोंदा PH:NO.2647357



(Website:- www.villagepanchayatagonda.com) Email ID:- (sarpanch.v.p.agonda@gmail.com)

Ref.N:-VPA/CAN/2020-21/

Date:-

51.No tobacco product will be sold within 100 mts. Radius of any educational Institution.
52.The applicant should obtain temporary Liquor licence as per requirements of concerned department during the said period.

53.The License is valid from 28th January 2021 to 31st May 2021.

Place: - Agonda Canacona Goa.

Dated:-28 /1/2021

P. Desai
SARPANCH
V.P.AGONDA
VILLAGE PANCHAYAT
AGONDA CANACONA-GO

To,
Shri Shoumirsh Parth Naik Desai
r/o Kindlem Canacona Goa


OFFICE OF THE VILLAGE PANCHAYAT

Agonda – Canacona – S. Goa

ग्राम पंचायत आगोंदा

मोबा PH.NO.2647357



(Website:- www.villagepanchayatagonda.com) Email ID:- (sarpanch.v.p.agonda@gmail.com)

Ref.No:-VPA/CAN/2022-23/1245

Date:- 17/12/22

- Read: 1. Application dtd. 03/10/2022 Inwarded under No.-1018 Dtd:- 03/10/2022
 2. General receipt No. 30/98 dtd - 17/12/2022
 3. General receipt deposited No -
 Undertaking of the application dated -13/09/2022

L I C E N C E

Seasonal license is hereby granted **Shri. Shoumirsh Parth Naik Gaonkar** alias **Shoumirsh Parth Desai** r/o Kindlem, Canacona to Install/Erect Seasonal /Temporary **09 huts** at Agonda as per the Sketch submitted, in **Survey No. 101/4** of the Revenue Village of Agonda.

This Seasonal License is subject of the following condition.

1. The Provisions of the CRZ Notification 2011, as amended, should be strictly adhered to by you. No activity in contravention to the provisions of the CRZ Notification shall be carried out.
2. The project proponent/Applicant shall ensure that during the erection of temporary seasonal structures, no sand dunes, if any, shall be altered under any circumstances. An adequate setback of at least 3 meters shall be maintained between the dune line and base of the shack & huts. The sand dune, if any, on the site should not be disturbed in any way.
3. The beach vegetation (ipomoea creeper) has to be protected by maintaining a buffer of at least 3 meters between the vegetation line and the base of the huts/structure, so that vegetation can rejuvenate itself in space and time. The Mangroves if any, on the site should not be disturbed in any way.
4. No ground water shall be tapped at the proposed site.
5. The applicant shall take all requisite environmental safeguard to ensure that there would not be any environment degradation in this area.
6. The traditional access, right of way, easement shall not be blocked by the applicant/project proponent.
7. The project proponent/applicant should not exceed the dimensions of the temporary seasonal structure/huts as approved.
8. The proposed temporary seasonal structure should be made of wooden or environment friendly material only and no stone/bricks/concrete material/cement/iron rods/steel should be used for flooring. No structure of permanent nature shall be erected /constructed.
9. In event of any change in the project profile, a fresh reference shall be made to the GCZMA.
10. The GCZMA may stipulate any additional conditions subsequently if deemed necessary, for environment protection which shall be complied with.


OFFICE OF THE VILLAGE PANCHAYAT

Agonda - Canacona - S. Goa

ग्राम पंचायत आगोंदा



नमो

PH.NO.2647357

 (Website:- www.villagepanchayatagonda.com) Email ID:- (sarpanch.v.p.agonda@gmail.com)

Ref.N:-VPA/CAN/2022-23/

Date:-

- 11.The Office of the GCZMA reserves the right to revoke this recommendation/clearance without prior intimation of non compliance of any one or of the aforestated conditions.
- 12.You are required to obtain all the requisite permissions/licences/NOC etc. from the competent Authorities before actual operation of the said temporary structure /enabling activities. This NOC is issued without prejudice to any other permission as required under the law including that of ownership of the property, property dispute, easement rights, court case etc. As such prior to the erection and operation of the aforementioned temporary seasonal structure it will be incumbent upon the applicant to obtain all the requisite permission/NOC/licences etc. from the Authorities/Department for any other authority as required under the law including from the local; authority, Goa State pollution Control Board, Revenue Authority, Department of Tourism etc.
- 13.Surprise site inspection shall be carried by the team comprises of the Expert members of the GCZMA and or other Authorities/Departments to ensure compliance of aforestated condition. In case of any non compliance of the terms and conditions stipulated above the action as deemed fit including that of demolition of structures disconnection of power/water supply will be taken.
- 14.Any appeal against this provisional permission shall lie with the Hon,ble National Green Tribunal, if preferred with 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.
- 15.The Said Structure should be one meter above the ground on stilts of wooden poles wherever possible.
16. Adequate number of bio-toilets/washrooms/waterless urinal of DRDO approved technology or of equivalent technology to be provided for the visitors/occupants of shack/huts/tents etc.
17. The applicant should submit a copy of his GST registration /company from etc. within 2 months from the date of this approval.
- 18.The applicant will not transfer by any mode his premises to any other person.
- 19.This permission stands automatically revoked in case of any illegal/unlawful/immoral act done by the applicant/proponent and or agent, lawful power of attorney holder, authorized person, any person acting for on behalf of the applicant/proponent in the said structure.
20. Further this approval also shall stand automatically revoked in case of any standing order of court of law/tribunal, arbitrator, quasi-judicial ^{authority} etc. in force and suppressed by the applicant/proponent or otherwise.
- 21.All temporary structure shall maintain a standard buffer of a minimum of 3 m from the huts/tents/cottages


OFFICE OF THE VILLAGE PANCHAYAT

Agonda – Canacona – S. Goa

ग्राम पंचायत आगोंदा

तालुका

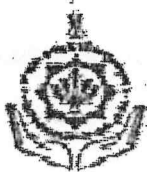
PH.NO.2647357

 (Website:- www.villagepanchayatagonda.in) Email ID:- (sarpanch.v.p.agonda@gmail.com)


Ref.N:-VPA/CAN/2022-23/

Date:-

22. Appropriate use of renewable energy such as solar and wind energy to be used wherever possible.
23. Portable water requirement for domestic and tourist population has to be made available. The quality of water to be supplied should meet the national standard. Measures like rain water harvesting should also encourage having access to clear and portable water.
24. Separate bins for different types of solid waste (source segregation of solid waste biodegradable and non bio-degradable) shall be provided by the operator. It will be the responsibility of the plot owner to dispose the waste generated from their plots to the respective bins. The Municipality/Village Panchayat or the contractor appointed by the Department of Tourism , as the case may be , shall collect waste from time to time and hand over the non-biodegradable waste to the Goa Waste Management Facility at Calangute by the Solid waste to be transported to the solid waste management facility at Calangute by the Village Panchayat in North Goa whereas in south Goa it will be responsible of the owner/authorized representative to dispose the same by composting/biogas plant or to owner/authorized representative to dispose the same by composting/biogas plants or to transport to the piggeries for the biodegradable waste.
25. Collect the sewage at his own cost from time to time and dispose it to the nearest STP.
26. Low water demand toilet (5 liters over per flush), Low Volume showers and wash basins nozzles (1/3rd the convention) and utilization of grey water for gardening to be implemented.
27. In case the property on which these structures are permitted to be erected has served title holders and dispute/objection to this permission by any such title holder/holders, this permission shall be stand revoked.
28. You will within 3 months from the grant of this permission, submit the survey plan of the property showing your structures therein.
29. The validity of this permission is for 5 years from the date of issue.. The permission should abide by the notification dated 3rd May 2017 S.O> 1393(E) issued by the Ministry of the Environment, Forests and climate charge.
30. This permission is liable to be revoked, if any it is found at any stage, that application contained false information/Wrong plans Calculations/documents/Misleading or false information etc. or documents submitted as called for in this application.
31. The licensee shall maintain hygienic sanitation and cleanliness in an around the seasonal Shacks/Huts making proper arrangement of disposal of waste/garbage daily. The licensee should not discharge dirty water or liquid or garbage in the adjoining areas of the plot.



OFFICE OF THE VILLAGE PANCHAYAT

Agonda – Canacona – S. Goa

ग्राम पंचायत आगोंदा



गोंदा PH.NO.2647357

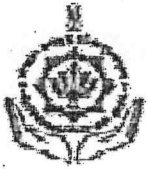
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- 32.The licensee should maintain a dustbin where all the waste & garbage will be dumped and removed the same regularly, so as it maintain surrounding area clean and tidy.
- 33.The licensee should collect all the plastic garbage and kept it ready for collection which will be done once in a week by the Panchayat. (only plastic)
- 34.No civil work or permanent or semi-permanent nature is permitted in setting up the seasonal/temporary shacks/huts.
- 35.The licensee shall not sublet the temporary shacks /huts license granted to him to any other person.
- 36.The Licensee should not employ any foreign national without work permit issued by the Government authority to work in shacks/huts.
- 37.The Licensee should maintain register with photo and full detail of the employees and should be made available to the Panchayat on demand. A copy of the same is to be submitted in the Panchayat and also the licensee should informed and enter any charge in the employees list immediately.
- 38.No activity other than that for which this License has been issued shall be carried on in the area including any nature of illegal activities.
- 39.The Licensee should arrange for parking of the vehicle leaving the public roads free from obstacles
- 40.Under no circumstances the licensee shall have any right to claim N.O.C./License during the following years.
- 41.The Licensee should strictly remove/demolish/dismantle the above permitted shack/huts within a period of 07 days after expiring of the license period and the place be restored back to its natural or original form & Licensee should apply clearance certificate on or before 10th June 2023.
- 42.Use of loud speaker and fireworks is strictly prohibited, however the licensee may use light music without causing any disturbance to the neighbors but not beyond 10.00 p.m. in any case.



OFFICE OF THE VILLAGE PANCHAYAT

Agonda – Canacona – S. Goa

ग्राम पंचायत आगोंदा



नाँवा

PH.NO.2647357

(Website:- www.villagepanchayatagonda.com) Email ID:- (sarpanch.v.p.agonda@gmail.com)

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Date:-

- 43.The Licensee is required to produce the N.O.C. issued by the Tourism Department and Department of fire service and take appropriate major in order to avoid any untoward incident.
- 44.Failure to comply with any of the other condition of C.R.Z. regulations, Tourism Department, Fire Station, Health authority, Electricity Department etc. shall lead to cancellation of license at once without any notice.
- 45.The Panchayat has no objection to give temporary electrical supply to the Licensee as per the requirement of the department during the period of the license only.
- 46.In case the Licensee has not removed/demolished the shack/huts within the stipulated time, and to inform the Panchayat within 10 days of the expiry of the license than the amount deposited against the shack/huts shall be forfeited to the Panchayat treasury and the Panchayat will be free to demolished the shack/huts without any notice and the expenditure incurred thereof shall recovered from the defaulting licensee as property tax as per legal provision and the Panchayat will not issue any license henceforth in that property to any person including the owner of the property for the following five years.
- 47.The Panchayat reserved the right to withdraw/revoke the license at any times without any notice and without assigning any reason thereof.
- 48.That no sand shall be removed from the coastal area while erecting shack or for making platform for the shack.
- 49.That the copy of the license shall be displayed at the entrance at the shack premises so that the customers shall be able to read it directly.
- 50.Putting sign board on prominent place displaying no smoking, No splitting area within the premises.

**OFFICE OF THE VILLAGE PANCHAYAT**

Agonda - Canacona - S. Goa

ग्राम पंचायत आगोंदा

काणकोण - गोंवा

PH.NO.2647357



(Website:- www.villagepanchayatagonda.com) Email ID:- (sarpanch.v.p.agonda@gmail.com)

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Date:-

- 51.No tobacco product will be sold within 100 mts. Radius of any educational Institution.
- 52.The applicant should obtain temporary Liquor licence as per requirements of concerned department during the said period.
- 53.The licensee should produce approval of Pollution Control Board within 15 days from the date of receipt of this licence.
- 54.No beds and tables are allowed on the beach.
- 55.Wet garbage of the restaurants should be strictly handed over to the agency appointed by the Panchayat on daily on payment of monthly charges of Rs. 5000/-
- 56.The License is valid from 16/12/2022 till May 2023.

Place: - Agonda, Canacona-Goa.

Dated:- 16/12/2022



Firds
SARPANCH
SARPANCH
V.P.AGONDA
VILLAGE PANCHAYAT
AGONDA, CANACONA-GOA

To,
Shri. Shoumirsh Parth Nank Gaonkar alias Shoumirsh Parth Desai,
Kindlem, Canacona,
Goa.



GOVERNMENT OF GOA
DEPARTMENT OF TOURISM
Block No. 43, Ground floor,
Mathany Saldanha Administrative
Complex, Margao Goa
Tel. 0832 - 2715204

Email:deptgoatourismsouthzone@gmail.com Web : www.goatourism.gov.in

Dated: 26-Dec-2022

No.: Pvt Huts-Tents/2022-23/SHAS000161

To,

Shoumirsh Parth Chandrakant Naik Desai
RAMSONS RESORT
Kindlem, Agonda,
Canacona, South Goa,
Pincode - 403702



Ref: Approval of GCZMA No. GCZMA/S/SHACK-HUT-COTT-TENT/17-18/66/2035 dated 06-Jan-2022

Sub: Registration Certificate for Temporary Huts/Tents in Private Property in Goa for the Tourist Season 01-Oct-2022 to 31-May-2026.

Sir,

This has reference to your application dated 25-Nov-2022 addressed to Director of Tourism on the above cited subject.

In the above context, it is informed that this Department has **No Objection** for Registration of Temporary **Ac Huts-5 Nos., Non Ac Huts-4 Nos.** in Private property bearing Survey No. 101/4 of village **Agonda** to cater the tourists /locals for the Tourist Season 01-Oct-2022 31-May-2026 subject to compliance with the directives issued by the Hon'ble High Court of Bombay at Goa from time to time and with the directions issued by the Goa Coastal Zone Management Authority (GCZMA) and Tourism Policy for Registration of temporary seasonal structures for Tourist Season from 01-Oct-2022 to 31-May-2026 for strict compliance:-

1. The Temporary **Ac Huts-5 Nos., Non Ac Huts-4 Nos.** shall be put up only in the Survey No. 101/4 situated at **Agonda**.
2. The Registration granted shall be valid for current Tourist Season i.e. from the date of issue of registration upto 31-May-2026 and shall be subject to the applicant obtaining the required licenses/permissions from the Village Panchayat/Municipality, Fire Services, Commercial Taxes Department and other concerned authorities.
3. The Temporary Shack/Hut/Tents shall be made out of eco-friendly materials like bamboos/wooden poles with thatched palm leaves/thatched bamboo mat roofing and **NO TIN or PLASTIC SHEETS** shall be used. No permanent construction materials nor iron structures or iron sections of any nature shall be allowed to be used. The floor at the minimum can be of wooden planks. No cement/khadappa floor shall be allowed. The instructions issued by the GCZMA in these regards shall have to be strictly followed. The concerned Village Panchayat/Municipality shall prevent permanent construction in the



temporary Shack/Huts/Tents.

4. This Registration is issued subsequent to the payment of fees by the applicant of Rs. 20000 vide Card dated 26-Dec-2022.
 5. The applicant shall not sublet the Shack/Hut/Tents. Association with Lamanis, Masseurs and Hawkers shall not be permitted.
 6. The applicant should not have any criminal record nor involve in any illegal activities, including trafficking in drugs, immoral activities, paedophilia, etc.
 7. The applicant shall not discharge dirty water, liquid, sewage from the toilets, garbage or any dry waste on the beach, or into the sand. The applicant will be required to maintain two dust bins, one for biodegradable waste with a lid and the other for non-biodegradable waste. Each applicant will also maintain a container to collect the waste water generated from washing, etc and it shall be disposed off by applicant at its own risk and cost.
 8. The applicant will be required to compulsorily provide toilet facility which as far as possible should be eco-friendly for their respective Shack/Huts/Tents. The toilet facility should be either of Bio toilet/Chemical mobile toilet.
 9. Area surrounding the temporary Shack/Hut/Tents must be kept clean. Burning or buying of waste/garbage in any form is not allowed. In case, any dirt/garbage, fire wood, charcoal, etc. is found behind the Shack/Hut/Tents or nearby or in the bushes/vegetation/sand dunes, the N.O.C of the applicant will be cancelled.
 10. No foreigners shall be permitted to work in any temporary Shack/Hut/Tents without work Visa.
 11. 'No smoking' and 'No spitting' board has to be displayed by each applicant within his/her temporary Shack/Hut/Tents and shall observe the rules and regulations under the Goa Prohibition of Smoking and Spitting Act, 1997 and the central act i.e. Cigaretts and Other Tobacco products Act. Further, the N.O.C issued by the Department of Tourism should be displayed within the Shack/Hut/Tents premises which should be visible to the Guests/Authorities.
 12. The applicant shall take due care not to disturb any existing sand dunes and pioneer beach vegetation covering the sand dunes and they shall be protected and conserved. Failure to protect and conserve the same, the applicant will be held responsible for violation of CRZ Notification, 1991 and CRZ notification 2011 and action initiated against the violators.
 13. The applicant have no right to object any Shack permitted by the Department of Tourism on identified beaches of Goa in front of the Private Property.
 14. In case it is proved that the ownership of the land is not in the name of applicant/land owner who issues the Registration with the photography identity as proclaimed in the application form, the Registration shall stand cancelled/revoked forthwith without any further Notice. The Department may also file criminal cases if necessary.
 15. In case of failure to abide any conditions as applicable under this Certificate of Registration he/she shall be debarred from applying for Shack/Hut/Tents in private property for the next three years/tourist season.
 16. In the event of any complaint received against the applicant with documental proof, the N.O.C granted shall be cancelled/revoked.
- applicant shall follow any other instruction/order issued by this Department from time to time.
- N.O.C is valid for the tourist season from 01-Oct-2022 to 31-May-2026




NOTE:

1. Necessary ownership Title/Form I & XIV to be scrutinized & verified by the respective Village Panchayat/Municipality before granting of license for Registration of Temporary Shack/Hut/Tents.
2. This is only a No objection Certificate from the Department of Tourism and the Permission letter/License to operate the Shack/Hut/Tents shall be issued by respective Village/Panchayat/Municipality.
3. In case of any illegality, this Department shall not be held responsible in any manner.



Yours faithfully,


 Ganesh Teli
 Prescribed Authority &
 Deputy Director of Tourism
 (South Zone Office)

Copy to:

- 1) The Sarpanch/Chief Officer, Village Panchayat/Municipal Council Agonda.
- 2) The Collector, South-Goa.
- 3) The Superintendent of Police, South-Goa.
- 4) The Chief Electrical Engineer, Panjim-Goa.
- 5) The Chief Electrical Engineer, Public Works Department, Panjim-Goa.
- 6) The Commissioner, Commercial Taxes, Vikrikar Bhavan, Panaji - Goa.
- 7) The Director, Fire & Emergency Services, Santa Inez, Panaji - Goa.
- 8) The Police Inspector, Tourist Police Cell, Panaji - Goa.
- 9) Guard file.
- 10) O/c.